

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

STARRED QUESTION NO:449  
ANSWERED ON:18.04.2001  
CENTRAL VIGILANCE COMMISSION  
ADHIR RANJAN CHOWDHURY;SHYAMA SINGH

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether attention of the Government has been drawn to the news-item captioned `Central Vigilance Commission wants more, Government gives less`, as reported in the Hindustan Times dated March 22, 2001;
- (b) if so, the facts of the matter reported therein;
- (c) whether CVC has strongly protested over the move of the Government to clip its powers;
- (d) if so, the reaction of the Government thereto; and
- (e) the steps taken/proposed to be taken to strengthen the powers of Central Vigilance Commission?

**Answer**

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING ~~DEPARTMENT OF PENSIONS AND PENSIONERS WELFARE~~ IN THE MINISTRY ~~PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS~~ (SMT. VASUNDHARA RAJE)

(a) to (e): A Statement is placed on the Table of the House.

Statement referred to in reply to Parts (a) to (e) of the Lok Sabha Starred Question No.449 for answer on 18.4.2001 regarding Central Vigilance Commission

(a): Yes, Sir.

(b) to (e): The Central Vigilance Commission Bill, 1999, introduced in the Lok Sabha on December 20, 1999, was referred to the Joint Committee of both the Houses of Parliament. The Joint Committee presented its report to the Parliament on November 22, 2000, which contained various recommendations including incorporation of `Single Directive` in the Bill.

2. The Central Vigilance Commissioner has raised following issues in the context of the Report of the Joint Parliamentary Committee:-

(a) Restricting the powers of Central Vigilance Commission in exercise of `Superintendence over the vigilance administration` occurring in Clause 8(1)(g) of the Bill;

(b) Incorporation of the `Single Directive` in the Bill; and

(c) Ineligibility of Central Vigilance Commissioner and every other Vigilance Commissioners, on ceasing to hold office, for any diplomatic assignment, appointment as administrator of a Union Territory and such other assignment or appointment which is required to be made by the President by warrant under his hand and seal.

3. The recommendations of the Joint Committee of the Parliament will be considered by the Lok Sabha when the Bill as reported by the Joint Committee is taken up for consideration. This Bill, after enactment, will confer statutory status on the Central Vigilance Commission.